

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

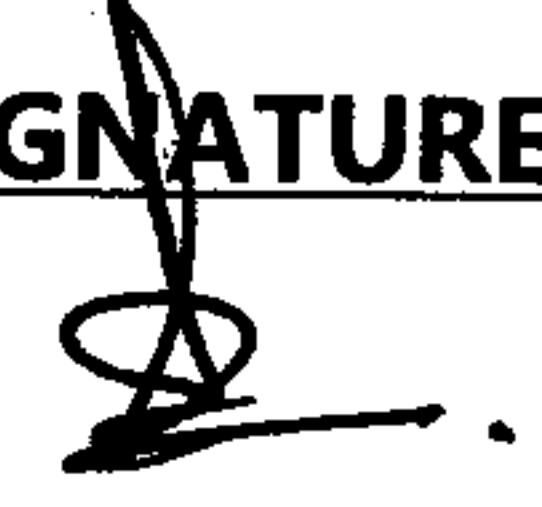
T.P. No. 74/NCLT/AHM/2017 (New)  
Madhya Pradesh High Court Indore Bench C.P. No. 38/2016 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: SEZ Indore Ltd., Crystal  
Crystal IT Park Indore Ltd  
With  
M.P Audyogik Kendra Vikas Nigam (Indore) Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MANOJ MUNSHI	Advocate	All Applicants	
2.				


**ORDER**

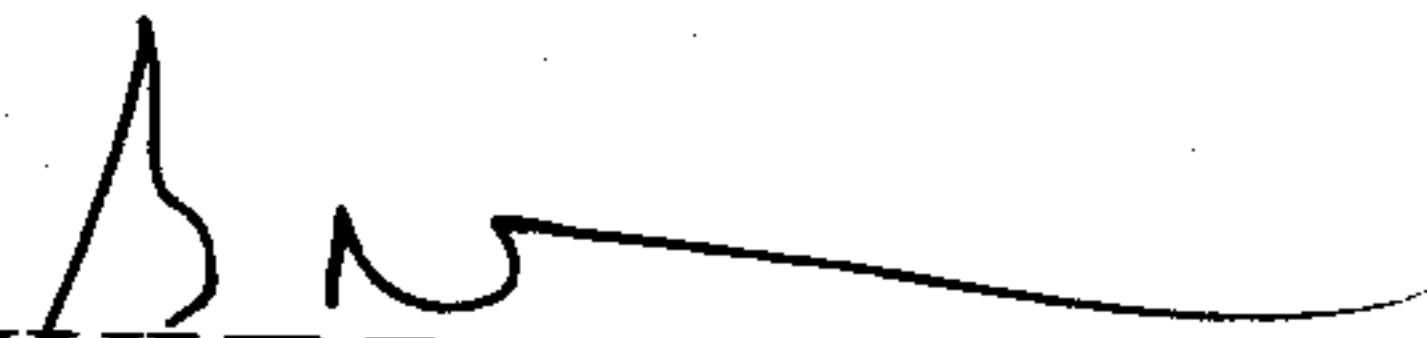
Learned Advocate Mr. Manoj Munshi i/b B K Damani present for Petitioner.

Certificate of auditor regarding accounting standard filed.

petitioner is directed to file objections raised by the CAG and the response of the Transferee Company within two weeks.

List the matter on 14.12.2017.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 27th day of November, 2017.